

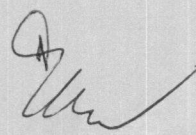
CCB 70/07

Dt. 11.07.07

Hon. Mr. Ashok S. Karamadi, J.M.  
Hon. Mr. K.S. Menon, A.M.

Heard Sri B. Tewari, counsel  
for applicant.

When this matter is taken up,  
it is brought to the notice of  
counsel for applicant that the  
C.C.P. is premature as it is filed  
before the period of six months  
as specified in the order dt. 06.12.06.  
At this juncture, learned counsel for  
applicant seeks permission to  
withdraw the C.C.P. Accordingly  
he is permitted to withdraw the  
C.C.P.

  
A.M.

  
J.M.

B